

ITEM NO.40

COURT NO.12

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2256/2022

(Arising out of impugned final judgment and order dated 03-12-2021 in CRM-M No. 49115/2021 passed by the High Court of Punjab & Haryana at Chandigarh)

THE STATE OF HARYANA

Petitioner(s)

VERSUS

DHARAMRAJ

Respondent(s)

(IA No. 34752/2022 - EXEMPTION FROM FILING O.T. AND IA No. 70200/2022 - EXEMPTION FROM FILING O.T.)

Date : 07-08-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Dr. Hemant Gupta, A.A.G.  
Mr. Shivang Jain, Adv.  
Ms. Payal Gupta, Adv.  
Mr. Samar Vijay Singh, AOR  
Mr. Keshav Mittal, Adv.  
Ms. Sabarni Som, Adv.

For Respondent(s) Mr. Sandeep Jindal, AOR

UPON hearing the counsel the Court made the following  
O R D E R

In view of the letter circulated by the learned  
counsel for the respondent, list the matter on  
29.08.2023.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILY)  
COURT MASTER